CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL ALLAHABAD

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.70289 of 2019

(Arising out of Order-in-Original No.28/Commr./VNS/2018 dated 20/11/2018 passed by Commissioner of Central Excise & CGST, Varanasi)

M/s Rungta Projects Ltd. **.....Appellant**

(B-27/96, A-17, Gurudham Colony 1st Floor, Bhelpur, Varanasi)

VERSUS

The Commissioner CGST &

Central Excise, Varanasi **....Respondent**

(9, Maqbool Alam Road, Varanasi U.P.)

WITH

Service Tax Appeal No.70290 of 2019

(Arising out of Order-in-Original No.29/Commr./VNS/2018 dated 20/11/2018 passed by Commissioner of Central Excise & CGST, Varanasi)

M/s RPL Projects Ltd. **.....Appellant**

(B-27/96, A-17, Gurudham Colony 1st Floor, Bhelpur, Varanasi)

VERSUS

The Commissioner CGST &

Central Excise, Varanasi **....Respondent**

(9, Maqbool Alam Road, Varanasi U.P.)

APPEARANCE:

A Letter on Record for the Appellant
Shri B. K. Jain, Authorised Representative for the Respondent

CORAM:

HON'BLE SMT. ARCHANA WADHWA, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NOs. - 70040-70041 / 2020

Date of Hearing : 08 January, 2020
Date of Decision : 08 January, 2020

PER: ARCHANA WADHWA

On matter being called, our attention stand drawn to a letter addressed by the advocate for the appellant. It stands disclosed that the appellant has applied for SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCEHME 2019, which stands accepted by the Revenue. In support, he has produced SVLDRS-4, discharge certificate.

Learned DR appearing for the revenue clarifies that SVLDRS-4 certificate is in full and final acceptance of the discharge made by the assessee under the said scheme. In that case the present both the appeals are required to be disposed of as withdrawn. We, order accordingly.

(Dictated and pronounced in open court)

Sd/-
(Archana Wadhwa)
Member (Judicial)

Sd/-
(Anil G. Shakkarwar)
Member (Technical)

Lks